

K&R RAIL ENGINEERING LIMITED

Registered Office: 3rd Floor, Sri Krishna, Plot No. 797 A, Road No. 36, Jubilee Hills, Hyderabad 500033 Email: kralengineering@gmail.com

NOTICE OF EXTRAORDINARY GENERAL MEETING AND REMOTE E-VOTING INFORMATION

1. Notice is hereby given that the Extra Ordinary General Meeting (EGM) of the members of K&R RAIL ENGINEERING LIMITED will be held through Video Conferencing and Other Audio-Visual Means (VC) Monday, the 28th day of April, 2025 at 11.30 A.M. (IST) to transact the business as set out in the Notice of the EGM.

2. Shareholders will be provided with a facility to attend the EGM through VCO/AVM through the CDSL e-Voting systems. Shareholders may access the same at https://www.evotingindia.com

3. In compliance with the circulars, electronics copies of the Notice of the EGM have been sent to all the shareholders whose e-mail ids are registered with the Company/ Depository Participants.

4. As required under section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Company has engaged the services of Central Depository Services (India) Limited to provide e-voting facility to the shareholders of the Company.

5. Members who have not registered their e-mail addresses with respective depository participants and members holding shares in physical mode are requested to update their e-mail addresses with the Company's Registrar and share Transfer Agent, M/s. Aarthi Consultants Private Limited at info@aarthisconsultants.com

6. The details of Scrutinizer and procedure for Speaker Registration is provided in the EGM Notice.

7. In case you have any queries or issues regarding e-voting, you may refer to the frequently asked Question ("FAQS") and e-voting manual available at www.evotingindia.com

Place: Hyderabad Date: 07-04-2025

Sd/- Amit Bansal Whole Time Director

TELANGANA GRAMEENA BANK

Regional Office: Hyderabad-1 NOTICE FOR BREAK OPEN OF LOCKERS AND PAYMENT OF RENT ARREARS This is to inform that the following customer are having locker facilities in Saroornagar branch of Telangana Grammeena Bank, Hyderabad-1, Region As there are no operations in locker and the rent was not paid from many years, we have served notices to the address available with the Bank.

FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF JENBACHA DISTRIBUTED POWER INDIA PRIVATE LIMITED

Table with 5 columns: SN, CUSTOMER NAME, BRANCH NAME, REGION, AMOUNT. Row 1: 1, Kotha Srinivas and Kotha Ranjitha, Saroornagar, HYDERABAD-1, 6,052/-

Notice is hereby given that the Jenbacher Distributed Power India Private Limited has commenced voluntary liquidation on April 3, 2025. The stakeholders of Jenbacher Distributed Power India Private Limited are hereby called upon to submit a proof of their claims, on or before May 3, 2025.

Date: 08-04-2025 Place: Hyderabad Name and Signature of the Liquidator Krishna Komaravolu

KOTHAGUDA WHITEFIELD (13086)

1st Floor, D No 1, Sri Tirumala Subash Arcade Kothaguda X Road, Hyderabad - 500 084. IFS / RTGS / NEFT Code CNRB0013420

POSSESSION NOTICE [SECTION 13(4)] (For Immovable property)

Whereas The undersigned being the Authorised Officer of the Canara Bank under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 24.01.2025, calling upon the (1) Sri. Mudireddy Ranjith Reddy S/o. Jalapathy Reddy P.No.84, Adarsha Nagar, Opp. - Umc Hospital, Gajularampally, Trunmalagiri, Telangana-500055. (2) Sri. Mudireddy Ranjith Reddy S/o. Jalapathy Reddy Plot No.42 Part (West Portion) & 43 Part (West Portion), Sy.No.199/B, Flatno 101 1st Floor "The Whitehouse" Apartments, Gajularampally Village, Quthbullapur Mandal, Under Gmc Circle,Medchal Malkajgiri District Telangana-500055. (3) Sri. Mudireddy Ranjith Reddy S/o. Jalapathy Reddy Hno 5-1-50, Gadi Colony, Banswada Nizamabad Telangana-503187 to repay the amount mentioned in the notice, being Rs.23,22,318.67 (Rupees Twenty Three lakhs Twenty Two Thousand Three Hundred Eighteen and Paise Sixty Seven Only) within 60 days from the date of receipt of the said notice.

Date: 04.04.2025 Place: Kothaguda Whitefield Authorized Officer CANARA BANK

UNION BANK OF INDIA

(A Govt. of India Undertaking) GRIET Miyapur Branch 13081, Hyderabad-80 Punjagutta, GRIET Shop No. 1, Megahills Complex, Miyapur, NH-9, Serilingampally Municipality, Medchal Dist. Hyderabad- 500049. Email: ubin0813087@unionbankofindia.bank

Auction Notice for Sale of Vehicle Hypothecated as Security to bank under Hypothecation Deed

Notice is hereby given to the public in general and in particular to the Borrower(s) / Guarantor(s) that the below described vehicle hypothecated/charged to the Bank/Secured Creditor in the possession of which has been taken by Union Bank of India, GRIET MIYAPUR BRANCH (13081), Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" and "Without Recourse" basis on 09-05-2025 from 01:00 PM to 02:00 PM for recovery of the balance dues to Union Bank of India from the Borrower (s) / Guarantor(s) as mentioned in the table.

Table with columns: Name of the Borrower(s) / Guarantor(s) / Branch, Total Dues, Brief details of the Vehicle, Possession Type, Reserve Price Earnest Money Deposit, Account Details for Submission of EMD.

Date/Time of Auction : 09.05.2025, from 01.00 PM to 2.00 PM For Details Bank Official Contact, No : G.V.S. Pavan Kumar Branch Manager, Mobile: 7798835060

It shall be the responsibility of the interested bidders to inspect and satisfy themselves about the vehicle before submission of the bid.

The intending bidder should submit the KYC Documents along with the bid application.

Auction would commence at Reserve Price, as mentioned above.

The bidder who submits the highest bid (above the Reserve price) on closure of auction shall be declared as successful bidder.

Sale shall be confirmed in favour of the successful bidder, subject to confirmation of the same by the Secured creditor.

Successful bidder must remit the balance amount within 15 days from the date of Auction, otherwise the EMD amount will be forfeited.

Bank reserves the right to postpone/cancel or vary the terms and conditions of auction without assigning any reason thereof.

For detailed terms and conditions of the sale, please contact branch.

Date : 07-04-2025 Place: HYDERABAD Branch Manager UNION BANK OF INDIA

Stressed Asset Management Branch, Hyderabad

3rd Floor, Andhra Park Building, Sultan Bazar, Kotli, Hyderabad-500095 Email: ubin0812048@unionbankofindia.bank, Tel No: 7032920743, 9982011143

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the constructive/physical possession of which has been taken by the Authorized Officer of the Union Bank of India (secured creditor), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower(s) & Guarantor(s). The Reserve Price, the Earnest Money Deposit and Bid Increments are also mentioned hereunder.

Date & Time of E-Auction: 25-04-2025 & From 12.00 Noon to 05.00 PM (with 10 minutes unlimited auto extensions)

To, Borrowers/Mortgagor/ Guarantors: M/s Transstroy (India) Ltd., Plot No.201, 202A & 202B, Guttala Begumpet, Kavuri Hills, Hyderabad-500081. Sold under liquidation: Mr. Rayapati Jagadeesh, S/o Rayapati Gopala Krishna, KLP School Road, Pattabhipuram, Guntur-522006, Mr. Cherukuri Sridhar, 8-2-684/2, Flat No.106, Rock levez Apts., Gulmohar Avenue, Road No.12, Banjara Hills, Hyderabad-500033. Mr. Rayapati Jeevan, S/o Rayapati Gopala Krishna, 4-20-14/1, KLP School Road, Ring Road, Siddhartha Nagar, Pattabhipuram, Guntur-522006. Rayapati Ranga Rao (Guarantor and legal heir of Mrs. Leela Kumari), S/o Rayapati Sambasiva Rao, Survey No.301, 302 & 303, TS Nagar, Block No.1, Ward No.1, West Ward No.3, 4th Lane, Lakshmiapuram, Guntur-522006. Mrs. Devika Rani (guarantor and legal heir of Mrs. Leela Kumari), D/o Rayapati Sambasiva Rao, 5-91-25, 4th Lane, Lakshmiapuram, Chandramouli Nagar, Guntur-522006. Mrs. Ch.Vani, W/o Cherukuri Sridhar, 8-2-684/2, Flat No.106, Rock levez Apts., Gulmohar Avenue, Road No.12, Banjara Hills, Hyderabad-500033. Mrs. Lakshmi Gunderam and Legal heir of Mrs. Leela Kumari), D/o Rayapati Sambasiva Rao, 5-91-25, 4th Lane, Lakshmiapuram, Chandramouli Nagar, Guntur-522006. Mr. Narayana Chowdry, S/o Late Veeriah Chowdry, 5-91-25, 4th Lane, Lakshmiapuram, Chandramouli Nagar, Guntur-522006. Mr. Yalamanchili Vijay (legal heir of Yalamanchili Jagannohan Rao), S/o Mr. Jagannohan Rao Yalamanchili (Late), Door No.6-4-101, 4/2-3rd Line, Arundelpet, Guntur-522006. Mr. Arundelpet, Guntur-522006. Mr. Arundelpet, Guntur-522006. Mr. Yalamanchili Sanjay (legal heir of Yalamanchili Jagannohan Rao), S/o Mr. Jagannohan Rao Yalamanchili (Late), Door No.6-4-101, 4/2-3rd Line, Arundelpet, Guntur-522006. The secured debt for the recovery of which the immovable secured asset is to be sold: Rs.26,49,25,95,245.18 (Rupees Twenty Six Thousand Forty Nine Hundred Lakhs Twenty Five Thousand Two Hundred Forty Five Only) as on 31.12.2024 with subsequent interest, charges and costs thereon. (As per demand notice dated 01.01.2016, the outstanding dues Rs.43,39,17,690.78 (Rupees Four Hundred Thirty Three Crore Eighty Nine Lakh Seventeen Thousand Six Hundred Ninety and Paise Seven Eight Only) and BG in force for Rs.105,65,00,000/- (Rupees One Hundred Five Crore Sixty Five Lakhs Only) as on 31.12.2015 with subsequent interest, charges and costs thereon).

Symbolic Possession Notice Dated: 07.09.2017 (Prop-1) and 08.09.2017 (Prop-2)

Description of immovable secured assets to be sold: - PROPERTY-1: All that part and parcel of the property belongs to M/s Transstroy (India) Ltd consisting of Commercial land at Bicavolu Village & Mandal, East Godavari dist. 13.82 Acres. Latitude, Longitude and coordinates of site: - 16.981048N, 82.061247E

Land at Sy.No.223/1 to an extent of Ac.0.70 north east corner of Ac.1.50 in west side full extent of Ac.2.04 at Bicavolu Village, East Godavari Dist. Boundaries: North: Land of Claimant, South: Land of Samakota Road, East: Land of Sodasani Puttaya, West: Land of Claimant, Land at Sy.No.224/2 to an extent of Ac.0.26, in full extent of Ac.0.68 and Sy.No.224/3 to an extent of Ac.0.54 in full extent of Ac.0.99 cents Bicavolu village, East Godavari Dist. Boundaries: North: Land of Claimant, South: Land of Anusuri Pedaveeranna, West: Land of Eel China Appa Rao, All that piece and parcel of land bearing in Sy.No.227/1B to an extent of Ac.0.50, in full extent of Ac.1.12 in southern side at Bicavolu village, Bicavolu Mandal, East Godavari District. Bounded by: North: Land of Anusuri Pedaveeranna, South: Land of Katta Suranna, East: Land of Anusuri Pedaveeranna, West: Land of Anusuri Suramma and others. All that piece and parcel of land bearing in Sy.No.223/1 to an extent of Ac.0.16, in full extent of Ac.2.04 & Sy.No.223/4 to an extent of Ac.0.23 in full extent of Ac.0.39 at Bicavolu village, Bicavolu Mandal, East Godavari District is Bounded by: Item No.1: Annexed hereto, bounded on: extent of Ac.0.16 acres in Sy.No.223/1; North: Land of Sodasani Puttaya, South: Land of Panta Kallu, East: Land of Tanuku Sattiyaya, West: Land of Sanepathi Apparao, Item No.2: Annexed hereto, bounded on: extent of Ac.0.23 acres in Sy.No.223/4; North: Land of Neelapala Suryudu & Remaining land of Vendor, South: Panta Kallu, East: Land of Neelapala Suryudu, West: Land of Neelapala Suryudu. All that piece and parcel of land bearing in Sy.No.227/3 to an extent of Ac.0.90, in full extent of Ac.2.82 and as per the enjoyment and present survey it is changed to Sy.No.227/3B in northern side at Bicavolu village, Bicavolu Mandal, East Godavari District. Bounded by: North: Railway Land, South: Land of Eel China Appa Rao, East: Land of Anusuri Pedaveeranna, West: Land of Janga Venkata Reddy & others in Sy.No.227/4B. All that piece and parcel of land bearing in Sy.No.221/2B to an extent of Ac.0.30, in full extent of Ac.8.96 at Bicavolu village, Bicavolu Mandal, East Godavari District. Annexed hereto, Bounded on: North: Land of Railway, South: Land of Anusuri Padmaja, East: Land of Bandaru Pradeepkumar, West: Land of Claimant. All that piece and parcel of land bearing in Sy.No.225/5 to an extent of Ac.1.15, in full extent of Ac.1.15 at Bicavolu village, Bicavolu Mandal, East Godavari District. Annexed hereto and Bounded on: North: Land of Anusuri V.V.Manikumar, South: Land of Anusuri Venkata Ramana and others, East: Land of Mandala Rani & Others, West: Land of claimant (purchased from Executant and Ketha Chandra Rao). All that piece and parcel of land bearing in Sy.No.224/2 to an extent of Ac.0.16, in full extent of Ac.0.68 and Sy.No.224/3 to an extent of Ac.0.44 in full extent of Ac. 2.88 (Total extent of Ac.0.80) at Bicavolu village, Bicavolu Mandal, East Godavari District Andhra Pradesh Bounded by: North: Land of Voodi Govinda Rao, South: Land of Katta Subba Rao, East: Land of Mareddi Durgamma, West: Land of Mandala Rani. All that piece and parcel of land bearing in Sy.No.223/1 to an extent of Ac.0.40, in full extent of Ac.2.04 acres of east western corner at Bicavolu Village, Bicavolu Mandal, East Godavari District is Bounded by: Annexed hereto, Bounded on: North: Land of Neelapala Veeranna, South: Land of Neelapala Chandrayya, East: Land of Sanepathi Apparao, West: Land of Anusuri Pedaveeranna, West: Land of Eel China Appa Rao, All that piece and parcel of land bearing in Sy.No.228/1B to an extent of Ac.0.50, in full extent of Ac.1.12 in southern side at Bicavolu village, Bicavolu Mandal, East Godavari District. Bounded by: North: Land of Anusuri Pedaveeranna, South: Land of Katta Suranna, East: Land of Anusuri Pedaveeranna, West: Land of Anusuri Suramma and others. 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Bounded by: North: Railway Land, South: Land of Eel China Appa Rao, East: Land of Anusuri Pedaveeranna, West: Land of Janga Venkata Reddy & others in Sy.No.227/4B. All that piece and parcel of land bearing in Sy.No.221/2B to an extent of Ac.0.30, in full extent of Ac.8.96 at Bicavolu village, Bicavolu Mandal, East Godavari District. Annexed hereto, Bounded on: North: Land of Railway, South: Land of Anusuri Padmaja, East: Land of Bandaru Pradeepkumar, West: Land of Claimant. All that piece and parcel of land bearing in Sy.No.225/5 to an extent of Ac.1.15, in full extent of Ac.1.15 at Bicavolu village, Bicavolu Mandal, East Godavari District. Annexed hereto and Bounded on: North: Land of Anusuri V.V.Manikumar, South: Land of Anusuri Venkata Ramana and others, East: Land of Mandala Rani & Others, West: Land of claimant (purchased from Executant and Ketha Chandra Rao). 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All that piece and parcel of land bearing in Sy.No.223/1 to an extent of Ac.0.16, in full extent of Ac.2.04 & Sy.No.223/4 to an extent of Ac.0.23 in full extent of Ac.0.39 at Bicavolu village, Bicavolu Mandal, East Godavari District is Bounded by: Item No.1: Annexed hereto, bounded on: extent of Ac.0.16 acres in Sy.No.223/1; North: Land of Sodasani Puttaya, South: Land of Panta Kallu, East: Land of Tanuku Sattiyaya, West: Land of Sanepathi Apparao, Item No.2: Annexed hereto, bounded on: extent of Ac.0.23 acres in Sy.No.223/4; North: Land of Neelapala Suryudu & Remaining land of Vendor, South: Panta Kallu, East: Land of Neelapala Suryudu, West: Land of Neelapala Suryudu. All that piece and parcel of land bearing in Sy.No.227/3 to an extent of Ac.0.90, in full extent of Ac.2.82 and as per the enjoyment and present survey it is changed to Sy.No.227/3B in northern side at Bicavolu village, Bicavolu Mandal, East Godavari District. 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All that piece and parcel of land bearing in Sy.No.224/2 to an extent of Ac.0.16, in full extent of Ac.0.68 and Sy.No.224/3 to an extent of Ac.0.44 in full extent of Ac. 2.88 (Total extent of Ac.0.80) at Bicavolu village, Bicavolu Mandal, East Godavari District Andhra Pradesh Bounded by: North: Land of Voodi Govinda Rao, South: Land of Katta Subba Rao, East: Land of Mareddi Durgamma, West: Land of Mandala Rani. All that piece and parcel of land bearing in Sy.No.223/1 to an extent of Ac.0.40, in full extent of Ac.2.04 acres of east western corner at Bicavolu Village, Bicavolu Mandal, East Godavari District is Bounded by: Annexed hereto, Bounded on: North: Land of Neelapala Veeranna, South: Land of Neelapala Chandrayya, East: Land of Sanepathi Apparao, West: Land of Anusuri Pedaveeranna, West: Land of Eel China Appa Rao, All that piece and parcel of land bearing in Sy.No.228/1B to an extent of Ac.0.50, in full extent of Ac.1.12 in southern side at Bicavolu village, Bicavolu Mandal, East Godavari District. Bounded by: North: Land of Anusuri Pedaveeranna, South: Land of Katta Suranna, East: Land of Anusuri Pedaveeranna, West: Land of Anusuri Suramma and others. All that piece and parcel of land bearing in Sy.No.223/1 to an extent of Ac.0.16, in full extent of Ac.2.04 & Sy.No.223/4 to an extent of Ac.0.23 in full extent of Ac.0.39 at Bicavolu village, Bicavolu Mandal, East Godavari District is Bounded by: Item No.1: Annexed hereto, bounded on: extent of Ac.0.16 acres in Sy.No.223/1; North: Land of Sodasani Puttaya, South: Land of Panta Kallu, East: Land of Tanuku Sattiyaya, West: Land of Sanepathi Apparao, Item No.2: Annexed hereto, bounded on: extent of Ac.0.23 acres in Sy.No.223/4; North: Land of Neelapala Suryudu & Remaining land of Vendor, South: Panta Kallu, East: Land of Neelapala Suryudu, West: Land of Neelapala Suryudu. All that piece and parcel of land bearing in Sy.No.227/3 to an extent of Ac.0.90, in full extent of Ac.2.82 and as per the enjoyment and present survey it is changed to Sy.No.227/3B in northern side at Bicavolu village, Bicavolu Mandal, East Godavari District. Bounded by: North: Railway Land, South: Land of Eel China Appa Rao, East: Land of Anusuri Pedaveeranna, West: Land of Janga Venkata Reddy & others in Sy.No.227/4B. All that piece and parcel of land bearing in Sy.No.221/2B to an extent of Ac.0.30, in full extent of Ac.8.96 at Bicavolu village, Bicavolu Mandal, East Godavari District. Annexed hereto, Bounded on: North: Land of Railway, South: Land of Anusuri Padmaja, East: Land of Bandaru Pradeepkumar, West: Land of Claimant. All that piece and parcel of land bearing in Sy.No.225/5 to an extent of Ac.1.15, in full extent of Ac.1.15 at Bicavolu village, Bicavolu Mandal, East Godavari District. Annexed hereto and Bounded on: North: Land of Anusuri V.V.Manikumar, South: Land of Anusuri Venkata Ramana and others, East: Land of Mandala Rani & Others, West: Land of claimant (purchased from Executant and Ketha Chandra Rao). All that piece and parcel of land bearing in Sy.No.224/2 to an extent of Ac.0.16, in full extent of Ac.0.68 and Sy.No.224/3 to an extent of Ac.0.44 in full extent of Ac. 2.88 (Total extent of Ac.0.80) at Bicavolu village, Bicavolu Mandal, East Godavari District Andhra Pradesh Bounded by: North: Land of Voodi Govinda Rao, South: Land of Katta Subba Rao, East: Land of Mareddi Durgamma, West: Land of Mandala Rani. All that piece and parcel of land bearing in Sy.No.223/1 to an extent of Ac.0.40, in full extent of Ac.2.04 acres of east western corner at Bicavolu Village, Bicavolu Mandal, East Godavari District is Bounded by: Annexed hereto, Bounded on: North: Land of Neelapala Veeranna, South: Land of Neelapala Chandrayya, East: Land of Sanepathi Apparao, West: Land of Anusuri Pedaveeranna, West: Land of Eel China Appa Rao, All that piece and parcel of land bearing in Sy.No.228/1B to an extent of Ac.0.50, in full extent of Ac.1.12 in southern side at Bicavolu village, Bicavolu Mandal, East Godavari District. Bounded by: North: Land of Anusuri Pedaveeranna, South: Land of Katta Suranna, East: Land of Anusuri Pedaveeranna, West: Land of Anusuri Suramma and others. All that piece and parcel of land bearing in Sy.No.223/1 to an extent of Ac.0.16, in full extent of Ac.2.04 & Sy.No.223/4 to an extent of Ac.0.23 in full extent of Ac.0.39 at Bicavolu village, Bicavolu Mandal, East Godavari District is Bounded by: Item No.1: Annexed hereto, bounded on: extent of Ac.0.16 acres in Sy.No.223/1; North: Land of Sodasani Puttaya, South: Land of Panta Kallu, East: Land of Tanuku Sattiyaya, West: Land of Sanepathi Apparao, Item No.2: Annexed hereto, bounded on: extent of Ac.0.23 acres in Sy.No.223/4; North: Land of Neelapala Suryudu & Remaining land of Vendor, South: Panta Kallu, East: Land of Neelapala Suryudu, West: Land of Neelapala Suryudu. All that piece and parcel of land bearing in Sy.No.227/3 to an extent of Ac.0.90, in full extent of Ac.2.82 and as per the enjoyment and present survey it is changed to Sy.No.227/3B in northern side at Bicavolu village, Bicavolu Mandal, East Godavari District. Bounded by: North: Railway Land, South: Land of Eel China Appa Rao, East: Land of Anusuri Pedaveeranna, West: Land of Janga Venkata Reddy & others in Sy.No.227/4B. All that piece and parcel of land bearing in Sy.No.221/2B to an extent of Ac.0.30, in full extent of Ac.8.96 at Bicavolu village, Bicavolu Mandal, East Godavari District. Annexed hereto, Bounded on: North: Land of Railway, South: Land of Anusuri Padmaja, East: Land of Bandaru Pradeepkumar, West: Land of Claimant. All that piece and parcel of land bearing in Sy.No.225/5 to an extent of Ac.1.15, in full extent of Ac.1.15 at Bicavolu village, Bicavolu Mandal, East Godavari District. Annexed hereto and Bounded on: North: Land of Anusuri V.V.Manikumar, South: Land of Anusuri Venkata Ramana and others, East: Land of Mandala Rani & Others, West: Land of claimant (purchased from Executant and Ketha Chandra Rao). All that piece and parcel of land bearing in Sy.No.224/2 to an extent of Ac.0.16, in full extent of Ac.0.68 and Sy.No.224/3 to an extent of Ac.0.44 in full extent of Ac. 2.88 (Total extent of Ac.0.80) at Bicavolu village, Bicavolu Mandal, East Godavari District Andhra Pradesh Bounded by: North: Land of Voodi Govinda Rao, South: Land of Katta Subba Rao, East: Land of Mareddi Durgamma, West: Land of Mandala Rani. 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All that piece and parcel of land bearing in Sy.No.223/1 to an extent of Ac.0.16, in full extent of Ac.2.04 & Sy.No.223/4 to an extent of Ac.0.23 in full extent of Ac.0.39 at Bicavolu village, Bicavolu Mandal, East Godavari District is Bounded by: Item No.1: Annexed hereto, bounded on: extent of Ac.0.1